GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 3671

TO BE ANSWERED ON THE 16TH JULY, 2019/ ASHADHA 25, 1941 (SAKA)

ENEMY PROPERTY

3671. SHRI ASADUDDIN OWAISI: SHRI SYED IMTIAZ JALEEL:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government is planning to auction enemy property through an amendment to the Enemy Property (Amendment and Validation) Act;
- (b) if so, the details thereof;
- (c) the number of properties so far identified by the Government for auction and the total value estimated from these properties;
- (d) whether such property of Indians in China and Pakistan have been auctioned; and
- (e) if so, the details thereof and the time by which the whole process of auctioning is likely to be completed keeping in view the objections raised by claimants?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY)

(a) and (b): The Government vide Enemy Property (Amendment & Validation) Act, 2017 has inserted section 8A in the Enemy Property Act, 1968 making provision for disposal of enemy property, whether by sale or otherwise, with prior approval of the Central Government. After amendment in the Enemy Property Act, 1968; for disposal of enemy

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property (both movable & immovable) vested in Custodian of Enemy Property for India (CEPI), Government has issued 'Guidelines for disposal of Enemy Property Order, 2018' and 'the Guidelines for disposal of Enemy Property (Amendment) Order, 2019'.

Further, for sale of enemy share vested in Custodian of Enemy

Property for India (CEPI), the Government has notified 'The Procedure and

mechanism for Sale of Enemy Share Order, 2019.

- (c): So far, 748.76 lakh enemy shares held in 182 companies valued at about ₹2800 crores have been identified and transferred to the Department of Investment & Public Asset Management (DIPAM), Ministry of Finance, for sale as per the procedure and mechanism laid down for sale of enemy shares.
- (d) & (e) : The question relates to foreign Governments.
